IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.1623 of 2019
....

Rahul Hansda …. Petitioner

Versus

The State of Jharkhand .... Opposite Party

....

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Ranjan Kumar Singh, Adv.
For the State : APP

....

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

07/07.09.2021 As prayed for by the learned counsel for the petitioner, two weeks' further time is granted to remove the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Shahid/